

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL (2)
BOMBAY BENCH

O.A. NO: 976/92

199

Ex-AxxNox

DATE OF DECISION 16.10.92.

Shri Vithalrao Apparao Londhe Petitioner

Applicant in person.

Advocate for the Petitioners

Versus

Union of India and others Respondent

Shri J.G. Sawant.

Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. Justice S.K. Dhaon, Vice Chairman.

The Hon'ble Mr. M.Y. Priolkar, Member (A).

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

S.K.DHAON
(S.K.DHAON)
VICE CHAIRMAN.

mbm*

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

(3)

Original Application No. 976/92

Shri Vithalrao Apparao Londhe

... Applicant.

V/s

Union of India through
General Manager,
Central Railway,
Bombay V.T.

The Chief Personnel Officer
Central Railway,
Bombay V.T.

Shri K.M. Ranade,
Law Officer(Ad-hoc)
Central Railway,
Bombay VT.

... Respondents.

CORAM: Hon'ble Shri Justice S.K. Dhaon, Vice Chairman
Hon'ble Shri M.Y. Priolkar, Member (A)

Appearance:

Applicant in person.

Shri J.G. Sawant, counsel
for the respondents.

ORAL JUDGEMENT

Dated: 16.10.92

(Per Shri S.K. Dhaon, Vice Chairman)

The applicant and others are qualified to be considered for promotion to the post of Law officer. Proceedings for selection had been initiated. Meanwhile the respondent No.3 ~~has~~ been appointed as a Law Officer on adhoc basis. The applicant feels aggrieved by this appointment, hence this application.

Shri Sawant appearing on behalf of
✓ respondents states that, ~~they is also a law that~~ the respondent No. 3 will not be given any weightage in the matter of final selection, merely on account of the fact that he has been given an adhoc appointment as a Law Officer. The grievance of the applicant is that he is senior to respondent No.3 and, in fact, he should have been given adhoc appointment. The applicant, who appears in person, has stated before us that he is not

(A)

interested in getting the adhoc appointment of the respondent No.3 set aside, if he is assured that the final selection takes place within a reasonable period. Shri Sawant assures us that the respondents will take ^{expeditious} ~~special~~ steps to finalise ~~this~~ selection. However, we direct the respondents to complete the process of selection and declare the result within a period of 3 months.

With these directions this application is disposed off finally. There shall be no order as to costs.


(M.Y. PRIOLKAR)
MEMBER(A)


(S.K. DHAON)
VICE CHAIRMAN

NS/

(S)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY 1

R.A. NO. 194/92 IN OA NO.976/92

Vithalrao A., Londhe
Railway Quarter no.E/50-1
Rly. Lines; Solapur 1

Applicant

v/s

Union of India
through General Manager
Central Railway
Bombay VT & another

Respondents

Coram: Hon.Shri Justice S K Dhaon, Vice Chairman
Hon.Shri M Y Priolkar, Member(A)

TRIBUNALS ORDER:
(Per : S K Dhaon, Vice Chairman)

DATED: 1.1.1993

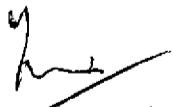
The order passed by us on 16.10.92 is the subject matter of this review application.

The sole contention is that the assurance given to us, on behalf of the respondents, that the selection process would be expedited and the direction given by us to complete the process of selection within a specified time have been observed in their breach.

If our order has not been carried out or if the assurance given on behalf of the respondents is not being honoured, a review application is not the remedy.

This application cannot, therefore, succeed. We are disposing of this application by adopting the process of circulation which is permissible under the Rules.

The review petition is rejected.


(M Y Priolkar)
Member(A)


(S K Dhaon)
Vice Chairman